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Notes of the Registry

Orders of the Tribunal

For Admission & Disposal  
order with limitation -  
Copy Served.

Bench

h  
7/12/04

Notice issued to  
all the respects by  
Regd. A. J. Posts.

5/12/04

10/12/04

For orders on

Memo.

Bench

MP

15/12/04

Copy of order dt. 16/12/04  
issued to all the  
respects by post.

The same copy of  
order issued to the  
counsel for both  
sides.

5/12/04

MP

28/12/04

Order dated 16.12.04

Heard Shri N.R. Routhay, Ld. Counsel for the  
applicant and Shri R.C. Rath, Ld. Standing Counsel  
appearing on behalf of the Respondents - Railways  
and perused the records placed before.

In course of hearing Shri Rath pointed out  
that as per the provision of the Scheme for grant  
of A.C.P. to the railway servants, a Screening  
Committee has been set up by the Standing Committee  
which meets twice a year (during the first week of  
January of the previous Financial Year and during  
the first week of July of any Financial Year) to  
process the cases. It is in this connection, Shri  
Rath submitted that the matter may be forwarded to  
the Committee for considering the grievances with  
regard to ACP, as raised herein.

Having heard the Ld. Counsel of both the sides,  
we dispose of this O.A. with direction that the  
application be sent to the Screening Committee to  
be held in the month of January, 2005 to consider  
the case of the applicant. A copy of the O.A. may  
be treated as part of the representation to be put  
up before the Committee.

With the observation and direction as made  
above, this O.A. is disposed of at the stage of  
admission. No costs.

In view of disposal of this O.A. at the admi-  
ssion stage, our earlier order dt. 8.12.04, directing  
issuance of notice to the Respondents is hereby  
recalled. Send copies of this order, along with copies of  
the O.A. to the Respondents.

Member (J)

vice-chairman

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